PART II—Section 3—Sub-section (ii)

 notifying, namely:

S.O. 1489(E).—In exercise of the powers conferred by sub-section (1) of Section 29 of the National Rural Employment Guarantee Act, 2005 (42 of 2005), the Central Government, on being satisfied that it is necessary and expedient so to do, hereby makes the following further amendments in Schedule I to the said Act, namely:

2. In the said Schedule, in Paragraph 1, under sub-paragraph (iv), the following proviso shall be added, namely:

(a) the individual land owner shall be a job card holder and also work in the project;
(b) for each such project, the labour material ratio of 60 : 40 shall be maintained at the Gram Panchayat level;
(c) projects shall be approved by the Gram Sabha and the Gram Panchayat shall be part of the annual shelf of projects;
(d) no contractors or machinery shall be used in the execution of work; and
(e) no machinery shall be purchased.

[No. M. 10/2006-NREGA]

AMITA SHARMA, Jr. Secy.

Note: Schedule I to the National Rural Employment Guarantee Act, 2005 has been amended vide No. S.O. 323(E) dated the 6th March, 2007.